

Monuments in Madras State

1239. **Shri Elayaperumal:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the names of the monuments and ancient remains in South Arcot, Tanjore, North Arcot and Tiruchirappalli Districts of Madras State, which have been taken over by the Archaeological Department of India;

(b) the amount of money spent thereon during 1961-62; and

(c) what amount allotted for 1961-62 and 1962-63?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The number of monuments and ancient remains taken over by the Archaeological Survey of India is as follows: in South Arcot 18; Tanjore 12; North Arcot 29 and Tiruchirappalli 133—total 192. The time and labour involved in furnishing their names will not be commensurate with the results.

(b) Rs. 75,853/-

(c) Year	Amount Allotted
1961-62	Rs. 95,230/-
1962-63	Rs. 1,10,417/-

Geological Survey in Madras State

1240. **Shri Elayaperumal:** Will the Minister of Mines and Fuel be pleased to state:

(a) the areas of Madras State which have been geologically surveyed during 1962-63 and whether survey report has been received; and

(b) the areas of Madras State due to be geologically surveyed during the remaining period of the Third Five Year Plan?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) During 1962-63, geological investigations are being carried out in parts of Chingelput, South Arcot, Madurai, Tiruchirappalli, Coimbatore, Salem, Nilgiri,

Tirunelveli, Madras, Ramanathapuram and Thanjavur districts. The officers of the Geological Survey of India are still carrying out investigations in the field. The reports on the work done will become available after the officers return to headquarters and necessary laboratory tests are conducted.

(b) During the remaining period of Third Plan geological investigations will be carried out in parts of Chingelput, South Arcot, Salem, Madurai, Tiruchirappalli, Nilgiri, and Coimbatore districts.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Mines and Fuel (Shri K. D. Malaviya): Sir, I beg to lay on the Table a copy of the Mineral Conservation and Development (First Amendment) Rules, 1963 published in Notification No. G.S.R. 410 dated the 9th March, 1963, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-1034/63].

NOTIFICATION UNDER THE INTER-STATE CORPORATIONS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1962 published in Notification No. S.O. 3656 dated the 8th December, 1962 as corrected by Notification No. S.O. 257 dated the 2nd February, 1963, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-1035/63].

BUDGET ESTIMATE OF THE EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour and Employment and Plan-

ning (Shri C. R. Pattabhi Raman):

Sir, I lay on the Table a copy of the Revised Estimates for the year 1962-63 and the Budget Estimates for the year 1963-64 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948, together with 'Performance-cum-Programme Statement and Business type Budget'. [Placed in Library. See No. LT-1036/63].

RELEASE OF MEMBERS

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 26th March, 1963, from the Superintendent of Prison, Trivandrum:

"Sarvashri E. K. Imbichibava and K. K. Warrior, Members Lok Sabha, released from custody on the 26th March, 1963."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SEVENTEENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF INFORMATION

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): In replying to Shri Bade during the Budget discussions on 23rd March, 1963, I had said that when the United Nations invite anybody to preside over a conference, it is their usual practice to meet the expenses. I had implied that this had happened in the case of Professor Thacker who presided over the United Nations Conference recently held in Geneva. I have now learnt that Professor Thacker's expenses were met by the Government of India. I would, therefore, like to correct my earlier statement and apologise to the House for having given an information which was not correct.

श्री राम सेवक यादव (बाराबंकी) :
अध्यक्ष महोदय मैं ने एक विजयानन्द पटनायक जी के विरुद्ध जोकि उड़ीसा के मुख्य मंत्री हैं, एक विशेषाधिकार का प्रश्न उठाया था। हमारे शास्त्री जी को उप-सचिव की ओर मे यह इतिला मिली है कि वह मामला विचाराधीन है। अब एक सैंक्शन आफिसर द्वारा हमें यह इतिला मिली है कि वह अस्वीकार कर दिया गया है। मैं जानना चाहता हूँ कि क्या स्थिति है। क्या हम समझे कि उसको अस्वीकार कर दिया गया है या वह विचाराधीन है ?

अध्यक्ष महोदय : अभी उस को मैं आप को पढ़ूँचा देता हूँ।

12.05 hrs.

RE: MAINTENANCE OF ORDER IN THE HOUSE

Mr. Speaker: Before proceeding to the next business, I want to refer to a matter which Shri Hem Barua had written to me this morning. The day before yesterday, I made an observation about the impression that my grand daughter, my small child, carried about the proceedings here. That was in a lighter mood that I said. She came here for the first time and carried the impression that my only business was, or my duty was to call out 'order, order' which nobody would listen to. Shri Hem Barua had written to me that it had created some misunderstanding and some papers had reported it in a different manner. First, I shall make it clear that it was only in a lighter mood. Though the first part of the impression of that girl was quite all right, I might say that the second part was not quite all right. Therefore, I have no complaint, particularly about her impression that the Members do not listen to me or they do not obey me.